

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

PREVENTION OF CORRUPTION  
(AMENDMENT) BILL\*

Shri Jhulan Sinha (Siwan): I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947"

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

CENTRAL GOVERNMENT SERVANTS (OPTION FOR JOINING CONTRIBUTORY HEALTH SERVICE SCHEME) BILL

Shri Jhulan Sinha (Siwan) I beg to move:

"That the Bill to provide option for the Central Government Servants joining the Contributory Health Service Scheme of the Government of India, be taken into consideration"

From the Statement of Objects and Reasons, it will appear on the face of it that the Bill is a simple one as this Bill deals with an apparently simple question. But really this Bill deals with a question which is not so very mischievous at present, but has a mischievous potentiality of engulfing the whole nation.

At present, the Contributory Health Service Scheme is merely a pilot scheme. Under this scheme, government servants stationed in Delhi and New Delhi have compulsorily to contribute a part of their salary in order to be entitled to certain medical facilities under the scheme.

As you are aware, Central Government servants had been entitled to certain medical facilities free of charge. There was absolutely no compulsion on them to join a particular scheme and to make contributions to have compulsory treatment under a particular system of medicine.

This scheme as it has been enforced since the 1st July 1954, makes it compulsory for all government servants in Delhi and New Delhi to have deductions made from their salary according to a graded scale, and then be entitled to certain medical facilities and other things. Had it been limited to this much, I would not have very much cared to take the precious time of the House. But the scheme, as it was adumbrated, has these words which have moved me to come up to the House. This is from Section VII of the Annual Report on the Contributory Health Service Scheme for Central Government Servants in Delhi and New Delhi:

Mr. Deputy-Speaker: The hon. Member has also to look at this aspect, as to whether this scheme was introduced as a result of some legislation or only by a regulation of Government.

Shri Jhulan Sinha: So far as I am aware, it is only a departmental circular.

Mr. Deputy-Speaker: The hon. Member wants some modification and only option for the employees. Is legislation required for that or can it be carried out by an amendment of the rules?

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 26-7-57 pp. 360-61.